

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 468 OF 2016**  
**IN**  
**DFR NO. 2846 OF 2016**

**Dated: 26<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Essar Steel India Ltd. ...Appellant(s)**  
**Vs.**  
**Gujarat Electricity Regulatory Comm. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Mahesh Agarwal  
Ms. Neeha Nagpal  
Mr. Rishab

Counsel for the Respondent (s) : Ms. Anushree Bardhan for R.3

**ORDER**

**IA No. 468 of 2016**  
**(Appl. for condonation of delay)**

Learned counsel for the applicant/appellant seeks permission to withdraw the application as well as the appeal.

The application as well as the appeal are allowed to be withdrawn and are disposed of as such.

**(T. Munikrishnaiah)**  
**Technical Member**  
ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**